

**Flood Relief Assistance Sought by  
Andhra Pradesh**

3013. SHRI G. BHOOPATHY :  
Will the Minister of FINANCE be  
pleased to state :

(a) whether the Finance Minister of Andhra Pradesh during his recent visit to Delhi urged the Central Government that the entire flood relief assistance of Rs. 520/- crores sought by the State should be treated as grant in view of the rare severity of the damage caused by recent flood in the State ;

(b) whether the State Government have also sought special clearance from the Centre for an additional market borrowing of Rs. 100/- crores this year over and above Rs. 95/- crores provided for in the annual plan and also for an additional assistance of Rs. 110/- crores for annual plan for this year in view of certain difficulties faced by the State due to the three consecutive droughts in the past and the cyclone and floods this year ; and

(c) if so, the response of Central Government, thereto ?

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE) : (a) The Finance Minister of Andhra Pradesh met me. As per memorandum the cost of damages reported by the State Government is over Rs. 520 crores. The assistance sought is Rs. 330.50 crores. The State Government have also requested that the assistance for relief may be given as 100% grant, treating this as a calamity of rare severity.

(b) and (c) The State Government had requested for an additional assistance of Rs. 150 crores for their annual plan and has sought immediately an additional market borrowing of Rs. 100 crores in the current year. A clear picture about the extent of shortfall in resources for financing the State's Plan in the current year will be known only after the results of the resources and Plan discussions going on in the Planning Commission are available.

12.00 hrs.

**PAPERS LAID ON THE TABLE**

**Interim Report of Eighth Finance Commission together with an explanatory memorandum**

THE MINISTER OF FINANCE (SHRI PRANAB MUKERJEE) : I beg to lay on the Table a copy of the Interim Report (Hindi and English versions) of the Eighth Finance Commission together with an explanatory memorandum showing the action taken thereon, under article 281 of the Constitution.

[Placed in Library. See No. LT—7203/83].

PROF. K.K. TEWARY (Buxar) :  
Sir, I rise on a point of order.

(Interruptions)

MR. SPEAKER : I can allow only one person at a time. I have allowed Prof. Tewary to raise a point of order.

PROF. K.K. TEWARY : I have been requesting you to accept our motion for a debate on espionage and the de-stabilisation in the country.

MR. SPEAKER : I have already told you that it is under active consideration. We will discuss it.

THE MINISTER OF HOME AFFAIRS (SHRI P.C. SETHI) : With regard to the point raised by Prof. Tewary, the matter is being duly investigated. As soon as the investigation is complete, I would myself come to the House with a statement.

SHRIMATI GEETA MUKHERJEE (Panskura) : The facts show that the US Ambassador himself.....(Interruptions).

MR. SPEAKER : I have allowed Shri Maitra.